

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

E.P. NO. 03 OF 2017 &
IA NO. 876 OF 2017 IN
APPEAL NO. 301 OF 2013

Dated: 19th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Tata Power Delhi Distribution Limited

...

**Appellant(s)/
Petitioner(s)**

Vs.

**North Municipal Corporation of Delhi
(North Delhi Municipal Corporation) & Ors.**

...

Respondent(s)

Counsel for the Appellant(s)/
Petitioner(s) : Mr. Anupam Varma
Mr. Rahul Kinra
Mr. Ashutosh Kr. Srivastava
Mr. Anurag Bansal

Counsel for the Respondent(s) : Mr. B.P. Agarwal for R-1

ORDER

The learned counsel, Mr. B.P. Agarwal, takes notice on behalf of the first Respondent in this matter. He prays for four weeks time to file his reply to the execution petition after duly serving copy on the other side.

Submission made by the learned counsel, Mr. B.P. Agarwal, as stated above, place on record.

The learned counsel, Mr. B.P. Agarwal, appearing for the first Respondent is permitted to file his reply within four weeks from today, after duly serving copy on the other side.

Post this matter on 30.01.2018, as requested.

(S.D. Dubey)
Technical Member

js/vt

(Justice N.K. Patil)
Judicial Member